

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-1089/ND/2018

IN THE MATTER OF:

M/s. TUF Metallurgical (P) Ltd.

...PETITIONER

Vs.

M/s. Albus India Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 22.10.2019

Coram:

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

**:Mr. Vaibhav Mahajan and Mr.
Arvind Kumar Shukla, Advocates
for RP, Mr. S.K. Bhatt, RP and
Mr. Vikash Jain, CFO of RP**

For the Respondent/ Corporate-debtor

**:Mr. Vidhan Vyas,
Mr. Akshat Bajpai and
Ms. Harshita Dhingra, Advocates**

ORDER

Advocate Mr. Arvind Kumar Shukla has appeared on behalf of Resolution Professional and offered to file vakalatnama within next three days after completing the necessary formalities.

CA 34 of 2019 (regarding approval of resolution plan)

Heard the counsel for the Resolution Professional as well as Resolution Professional and also counsel appearing on behalf of ex-directors. Orders in this matters are reserved.

CA No. 785 of 2019 (regarding section 66 of the IBC) The applicant have also been heard with regard to above CA.

(Annu)

The meeting with the ex-directors of the corporate-debtor as well as forensic auditor and counsels for Resolution Professional as well as counsel for the ex-directors is fixed on 30th October, 2019 and the venue will be at Delhi. The Resolution Professional will apprise this Tribunal about the developments in the meeting on 4th November, 2019.

CA No. 342 of 2019

Counsel for the Resolution Professional as well as Resolution Professional have submitted that they would like to withdraw the above CA. Having regard to the submissions made by the counsel for the Resolution Professional as well as the Resolution Professional the Tribunal has permitted the R.P. to the withdraw the application in exercise its powers in terms of Rule 11 of NCLT Rules 2016.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)